

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH : JODHPUR

Date of order : 11.01.1999

O.A. No. 196/98

Bahadur Ram son of Shri Mamraj, aged about 28 years resident of Ward No. 25, Village Sangaria, Post Sangaria, Distt. Hanumangarh (Raj.), last employed on the post of Mazdoor in the office of 24 Field Ammunition Depot (FAD) C/o. 56 APO.

... Applicant.

v e r s u s

1. Union of India through Secretary to Government of India, Ministry of Defence, Raksha Bhawan, New Delhi.
2. The Commandant, 24 Field Ammunition Depot, C/o. 56 APO.
3. The Director General of Ordnance Services, Army Headquarters, DHQ PO, New Delhi.

... Respondents.

Mr. J.K. Kaushik, Counsel for the applicant.

Mr. Vineet Mathur, Counsel for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

(Per Hon'ble Mr. Gopal Krishna)

Applicant, Bhadar Ram, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for a direction to the respondents to reengage him on the post of Mazdoor in pursuance of his selection held in 1993 giving preference over the fresh persons and to allow all consequential benefits.

2. We have heard the learned counsel for the parties. The counsel for the parties have agreed to the matter being disposed of at the stage of admission. We have perused the material on record.

3. Applicant was appointed as casual labourer in the office of 24, Field Ammunition Depot (FAD), C/o. 56 APO. Applicant was engaged as casual labourer for 89 days in December, 1993. On completion of 89 days of service, the applicant was disengaged from service. It is urged on behalf of the applicant that fresh persons are being inducted as casual labourer ignoring the claim of the applicant. The learned counsel for the respondents has urged that the appointment was given to the applicant for a period of 89 days only and the nature of vacancies was of casual labourers. The learned counsel for the applicant states that in view of the facts of this case, if there are vacancies of casual labourers in 24 Field Ammunition Depot, applicant's case for re-engagement may be considered as per rules.

4. In the result, we direct the respondents to consider the case of the applicant for re-engagement as casual labourer in terms of the rules as and when need arises.

5. Application stands disposed of accordingly at the stage of admission with no order as to costs.

Gopal Singh

(Gopal Singh)
Adm. Member

Gopal Krishna

(Gopal Krishna)
Vice Chairman

cvr.